

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 303 of 2020

IN THE MATTER OF:

ASREC (India) Ltd.

...Appellant

Vs

Divyesh Desai

....Respondent

Present:

**For Appellant: Mr. Saurabh Jain and Ms. Bhauishya Singh,
Advocates**

For Respondent: None.

ORDER

25.02.2020 The Appellant needs to show the decision by the Liquidator and action taken to claim that the Appellant is prejudiced. After it is shown, it is further required to be shown that against the decision of the Liquidator, a dispute was raised before the Adjudicating Authority. Learned Counsel for Appellant wants to file some documents.

List the Appeal as 'Fresh Case' on **12th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)